SHRI H. N. KUNZRU: Have any changes been made in the Bill in response to the criticisms of the Inter-University Board and other educational organisations?

SHRI K. D. MALAVIYA: That is precisely why this conference is being called to consider the whole question, to see if modifications or amendments are needed or not in the old Bill.

CO-OPERATIVE BANK, PUNJAB

- *357. SHRI B. V. KAKKILAYA: Will the Minister for FINANCE be pleased to state:
- (a) whether any sums are due to the Cooperative Bank, Punjab (India) from the Cooperative Bank, Punjab (Pakistan);
 - (b) if so, what is the amount due; and
- (c) what steps Government have taken to recover the same?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): (a) Yes **Sir.**

- (b) According tentative balance sheet prepared in August, 1948, by the Registrars of Co-opera tive Societies of the two Pun jabs, a net sum of Rs. 226 lakhs was payable by the Punjab (P) to the Punjab (I), after adjusting Rs. 69 lakhs payable by the Punjab (I) to the Punjab (P). Until all the claims have been verified and a final balance sheet is prepared, actual amount to be recovered cannot be determined.
- (c) Government securities to the value of Rs. 1,45,65,500 have already been received from the Punjab Co operative Bank, Lahore. The balance will be recovered only after all the verified and claims have been correct amount, still due, is determin ed. The process of verification is in progress under the direction of the Registrars of Co-operative Societies of the two Pun jabs. Every effort is being

made so far as we are concerned to-expedite the work.

- SHRI P. SUNDARAYYA: Meanwhile how does this Bank carry on its business and meet the demands of the. depositors?
- SHRI A. C. GUHA: It is not the question of one Bank, but all the Cooperative Banks and as I said Rs. 81 lakhs are due from Pakistan. They must be carrying on with the balance left with them-
- SHRI P. SUNDARAYYA; Does-Government propose to give any help to the Cooperative Banks if in the interests of the depositors and for meeting their demands the Banks ask Government for such help?

SHRI A. C. GUHA: No such proposal is before Government as yet.

DISPOSAL OF VEHICLES

- *359. SHRI T. R. DEOGIRIKAR: Wilt the Minister for DEFENCE be pleased to state:
- (a) the number of vehicles from war disposals which so far remain undisposed of at Dehu Road (Poona);
- (b) how long it will take to dispose of the whole lot of these vehicles?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA): (a) 175 on the 1st of March 1953.

- (b) About 2 months more.
- SHRI T. R. DEOGIRIKAR: How-long have these vehicles been lying, awaiting disposal?

SHRI SATISH CHANDRA: I said 175 await disposal.

SHRI T. R. DEOGIRIKAR: I asked how long, for what period have they been lying there awaiting disposal.

SHRI SATISH CHANDRA: Sir, the position is this. There were about

9,325 vehicles which were declared for disposal during the last seven years out of which 9,150 have been disposed of and 175 are still lying.

SHRI T. R. DEOGIRIKAR: But I wanted to know the period during which they have been lying there.

SHRI SATISH CHANDRA: I said •during these seven years, they disposed of 9,150 and 175 is the balance.

SHRI B. RATH: When was the last Jot disposed of?

SHRI SATISH CHANDRA: I do not Temember the date.

SHRI B. RATH: Approximately? Which year?

(No answer,)

SHRI T. R. DEOGIRIKAR: What approximately is the maintenance charge for this lot?

SHRI SATISH CHANDRA: Sir, I may be allowed to explain the procedure here because probably the hon. Member is labouring under some misapprehension. These /ehiules are declared to the Director-General of Disposals by our Ministry and they actually dispose of them. If the hon. Member is interested in the details he will perhaps put a separata question to the Minister for Works, Housing and Supply.

SHRI B. M. GUPTE: Is the Government aware of the fact that the condition of these vehicles is fast deteii-•orating due to sun and rain⁷

SHRI SATISH CHANDRA: All the vehicles are, more or less, in a bad condition. It is not economical to repair them. Some parts may be salvaged and used. Some vehicles as such may also be used. On the whole they are rejected on account of very bad •condition.

SHRIMATI VIOLET ALVA: Are they sold as vehicles or as junk?

SHRI SATISH CHANDRA. They are declared by us to the Director-General of Disposals and he disposes of them in the best manner possible.

DR. RAGHUBIR SINH: What type of vehicles are they?

SHRI SATISH CHANDRA: They are old passenger and load carriers of the war days.

DR. RAGHUBIR SINH: Of how many hundredweights?

SHRI SATISH CHANDRA: They vary from a few cwt. to 10 tons

SHRI H. P. SAKSENA: Can the hon. Minister give us an idea of the total amount of money realised by the disposal of these vehicles and the money spent by the Department for carrying on the Department?

SHRI SATISH CHANDRA: There is no separate department for the purpose. These are stored in our permanent Central Ordnance Depots which are located at various places in the country. These vehicles are lying there in the open maidans and are being disposed of. As I snd, out of the whole lot of 9325, this small number still remains to be disposed of.

REHABILITATION FACILITIES TO THE DIS-PLACED PERSONS IN THE ARMED FORCES

- 360. SHRI B. V. KAKKILAYA: Will the Minister for DEFENCE be pleased to state:
- (a) what rehabilitation benefits have been extended to displaced persons serving in the Armed Forces; and
- (b) whether it is a fact that the availability of these benefits has been made conditional on the possession of property or savings?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) The following rehabilitation benefits have been extended to serving person-